

ADVICE WORK

ADVICE 'A' SECTION

- a) During the period from 1.1.2014 to 31.12.2014, a total number of **6131** references were received from various Ministries/Departments of the Government of India for vetting of documents and **legal opinion/advice** on various issues (including references for advice received from the office of the Law Secretary, Addl. Secretaries and Joint Secretaries) which were duly attended and the opinion tendered by the Officers of this Department were forwarded to the respective Ministries/Departments, for needful action. In addition, the officers of this Department also participated in various International Meetings and Conferences. Total meetings attended by the officers of the department in other Ministries are 218.
- b) Apart from tendering legal advice, this section has dealt with references and other communications received by the Ministers and the Officers.
- c) The Section has handled **95** Applications received under the **RTI Act, 2005** pertaining to the advice A & B Sections in relation to the advices tendered by the officers of this Department.
- d) **329** references relating to **conveyancing** including a number of **International Agreements** were also dealt with.
- e) During the aforesaid period **95 Cabinet Notes** and **129 references** relating to **State Bills** and **Ordinances** were received for examination from legal and constitutional angles.

2.2 ADVICE 'B' SECTION

- a) During the period from January 2014 to December 2014, a total number of **3853** references from various Ministries/Departments of the Government of India were received for vetting of documents and legal opinion/advice on various issues (including references for advice received from the office of the Law Secretary, Addl. Secretaries and Joint Secretaries), which were duly attended and the opinion tendered by the Officers of this Department were forwarded to the respective Ministries/Departments, for needful action.
- b) In addition, the officers of this Department also participated in various International Meetings and Conferences.
- c) Apart from tendering legal advice, this section has dealt with references and other communications received by the Minister and the Officers.
- d) 156 references relating to Parliament Questions and Assurances pertaining to the advice A & B Sections were also dealt with.

- e) During the aforesaid period, 127 Cabinet Notes, 774 SLP/AG/SG/ASG were received for examination from legal and constitutional aspects.

2.3 ADVICE 'C' SECTION

- a) During the period under report, 19 new cases on different subjects were sent for the opinion of the Learned Attorney General for India, Solicitor General of India and Additional Solicitor General of India. Opinions on all matters were received and have been forwarded to the respective Ministries/Departments of the Govt. of India after the approval of the Law Secretary and Hon'ble MLJ.
- b) The Section has rendered general and secretarial assistance to the Officers in the Department of Legal Affairs and Legislative Department of the Ministry of Law and Justice including location of precedents on 600 different subjects.
- c) The record of 5368 files pertaining to period 1970 to 1990 has been weeded out from June, 2014 to December, 2014, in compliance of the directives of the Prime Minister's Office and the orders issued by this department.